

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8175 of 2021

Amar Bauri @ Khedu Bauri

... Petitioner

-Versus-

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner

: Mr. Sunil Singh, Advocate

For the State

: Mr. Vijay Kumar Sinha, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

So far as defect no.5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Chandankiyari (Baramasia O.P) P.S. Case No.79 of 2019.

The petitioner is alleged to have touched the body of the daughter of the informant when she was sleeping in the roof of the building.

It appears that the petitioner was earlier granted anticipatory bail by this Court in A.B.A. No.6746 of 2019 on certain conditions which however, was subsequently cancelled by this Court in Cr.M.P No.672 of 2020, on account of the fact that the petitioner had violated one of the conditions imposed in A.B.A. No.6746 of 2019 relating to not disturbing or annoying the informant or any of his family members in any manner during the pendency of the case. The petitioner appears to be in custody since 09.06.2021.

On consideration of the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-1st-cum-Special Judge, Bokaro in connection with Chandankiyari (Baramasia O.P) P.S. Case No.79 of 2019.

(Rongon Mukhopadhyay, J.)